

ITEM NO.28

COURT NO.13

SECTION XI

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s). 15724/2021

(Arising out of impugned final judgment and order dated 27-07-2021 in SSNO. No. 15862/2021 passed by the High Court of Judicature at Allahabad, Lucknow Bench)

TARIQ H. SIDDIQUI

Petitioner(s)

VERSUS

UNION OF INDIA & ORS.

Respondent(s)

(FOR ADMISSION and I.R. and IA No.126872/2021-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.126873/2021-EXEMPTION FROM FILING O.T.

Date : 10-06-2024 These matters were called on for hearing today.

CORAM : HON'BLE MR. JUSTICE SANJAY KUMAR
HON'BLE MR. JUSTICE AUGUSTINE GEORGE MASIH
(VACATION BENCH)

For Petitioner(s) Mr. S N Pandey, Adv.
Mr. Naveen Kumar Tripathi, Adv.
Ms. Soumya Pandey, Adv.
Ms. Saroj Tripathi, AOR

For Respondent(s) Dr. N. Visakamurthy, AOR

Mr. R Bala, Sr. Adv.
Mr. Ayush Puri, Adv.
Mr. Vaishali Verma, Adv.
Mr. Sachin Sharma, Adv.
Mr. Chandra Kant Sharma, Adv.
Ms. Rukhmini Bobde, Adv.
Mr. Mukesh Kumar Maroria, AOR

UPON hearing the counsel, the Court made the following
O R D E R

1. Applications for exemption from filing a certified copy of the impugned judgment and Official Translation are allowed.
2. Leave granted.

3. Considering the fact that the petitioner has retired from service but some of the amounts, stated to be due and payable to him, have been withheld, list the matter for final hearing on 07.08.2024.

(GULSHAN KUMAR ARORA)
AR-CUM-PS

(RENU BALA GAMBHIR)
COURT MASTER (NSH)